

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.4563/2017

Thursday, this the 21<sup>st</sup> day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Srivastava, Member (A)**

L R Vishwanath,  
Additional Director General  
Aged about 57 years  
s/o late Sh. L V Ramasesh  
r/o 058, Chhota Singh Block  
Asian Games Village  
New Delhi – 110 049

.. Applicant

(Mr. M K Bhardwaj, Advocate along with applicant)  
Versus

1. Union of India & others  
Through its Secretary  
Ministry of Information & Broadcasting  
6<sup>th</sup> Floor, Shastri Bhawan, New Delhi
2. Prasar Bharti  
Through its Chief Executive Officer  
Prasar Bharti House, Copernicus Marg  
New Delhi
3. The Director  
Doordarshan  
Mandi House, Copernicus Marg, New Delhi

.. Respondents

(Mr. U Srivastava, Advocate for respondent No.1)

**O R D E R (ORAL)**

**Justice Permod Kohli:**

Notice. Mr. U Srivastava, learned counsel appears and accepts notice on behalf of respondent No.1, who has issued the impugned transfer order.

2. The applicant is working as ADG, Doordarshan, New Delhi. Vide the impugned Order No.139/2017-IIS dated 24.11.2017, he has been transferred to PIB, Vijaywada. Earlier, the applicant challenged the aforesaid order in O.A. No.4228/2017. This O.A. was disposed of vide order dated 01.12.2017 with a direction to the respondents to consider the representation of the applicant within a period of one month from the date of receipt of a copy of the order. Now the respondents have rejected the representation vide another impugned order dated 15.12.2017. This is second O.A. challenging the order.

3. Mr. M K Bhardwaj, learned counsel for applicant, who is assisted by the applicant, submits that as his two daughters are studying in 10<sup>th</sup> class and his wife is also unwell, he may be allowed some time to join at the transferred place.

4. Keeping in view this fact, we dispose of the O.A. with the following directions:-

i) The applicant shall be allowed to continue on the present post till 07.04.2018. He would join in the second week of April, 2018 at PIB, Vijayawada where he has been transferred vide order dated 24.11.2017.

ii) The applicant shall file an undertaking before this Tribunal within one week from today to comply with the aforesaid directions, failing which he will be liable for contempt. Apart from this, the respondents would also be at liberty to initiate disciplinary proceedings against him.

iii) The respondents would allow the applicant to work at the present place of posting, with all service benefits, till then.

**Order **dasti**.**

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**December 21, 2017**  
/sunil/